

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

TP No. 83-A/2016 with TP No. 83/397-398/NCLT/AHM/2016 (New)  
CA No. 259/2014 with CP No. 76/397-398/CLB/MB/2014 (Old)

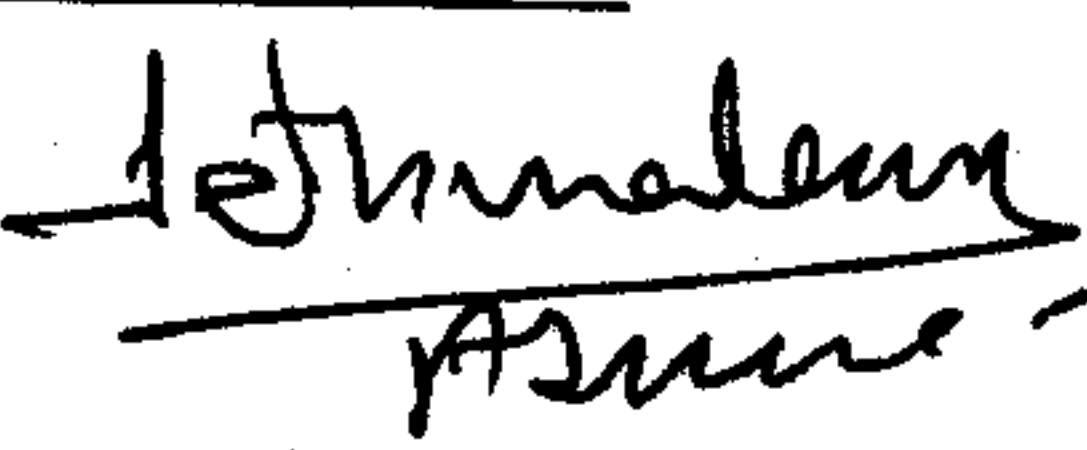
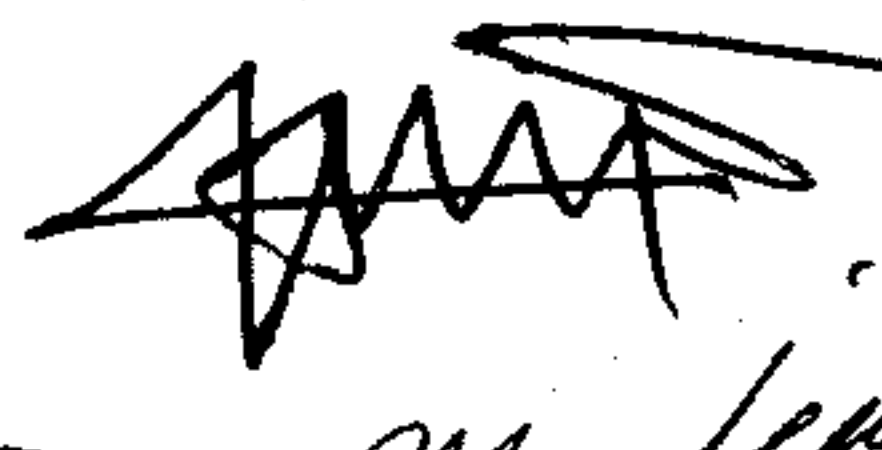

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: Sheela Chandrakant Shah & Ors.  
V/s.  
Daudayal Hotels Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KAILASH JETHMALANI	ADVOCATE	PETITIONER	
2.	HARMISH K. SHAH	Advocate	Respondent no 3 to 8	
3.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENTS	

**ORDER**

Learned Advocate Mr. Kailash Jethmalani present for Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondents no. 1 and 2. Learned Advocate Mr. Harmish Shah present for Respondents no. 3 to 8.

Learned Counsel for petitioner represented that their valuation of hotel property is 30 crores and that can be distributed among the shareholders proportionate to their shares after clearing outstanding due by the company.

Learned Counsel appearing for Respondents requested one week time for the response of the Respondents on the above said proposal.

List the matter on 07.09.2017.

  
**BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

Dated this the 17th day of August, 2017.